

Date	Office Report	Orders
		<p><u>O.A.No.926/91</u></p> <p><u>13-5-1991</u></p> <p>Present: Shri K.L.Bhatia alongwith Shri O.P.Khoka, counsel for the applicant.</p> <p>Shri K.C.Sharma, counsel for the respondents.</p> <p>(By: T.O. Sharma)</p> <p>Heard the learned counsel for the parties. A doubt has since arisen whether the present application lies within jurisdiction of the Tribunal or not. However, the learned counsel for the respondents gave a statement at the Bar that the respondents are withdrawing the impugned order dt.16-4-91. The relief claimed in this application by the applicant is that the impugned order dt.16-4-91 be set aside and the respondents may be directed to allow the applicant to continue in service as L.D.C. as if no such order has been issued. He has further prayed for the pay and allowances and any other consequential benefits that may accrue to him. The learned counsel for the respondents, however, reserved the right of the respondents to pass any order according to law subsequently.</p> <p>2. We have considered the matter as a whole. We do not pass any order or direction to the respondents in regard to whether they are restrained from passing any order subsequently or not. At present, the relief claimed by</p>

Date	Office Report	Orders
		<p>the applicant stands granted by the statement given at the Bar by the learned counsel for the respondents, Shri K.C. Sharma. In view of this fact, this application is allowed and the impugned order dt.16-4-1991 is quashed. However, in the circumstances there will be no order as to costs. The applicant was protected by a stay order. He will get pay and allowances admissible to him for this period.</p> <p><u>Dasgupta</u> <u>Chakravorty</u></p> <p>(J.P. SHARMA) (D.K. CHAKRAVORTY) MEMBER (J) MEMBER (A)</p>